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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 3226/2001

Friday, this the 7th day of December, 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

Bablu S/O Sahenderpal (Safaiwala)  
R/O H.No.A-2/125, Sultanpuri  
New Delhi

..Applicant

(By Advocate: Shri Surat Singh)

Versus

1. Union of India through Secretary  
Ministry of Finance  
Department of Revenue  
North Block, New Delhi

2. Commissioner  
Central Excise, C.R. Building  
I.P.Estate, New Delhi

3. Asst. Collector  
Central Excise, MOD-V  
A-40, Rajouri Garden  
New Delhi

..Respondents

O R D E R (ORAL)

Applicant initially engaged as Safaiwala on part-time basis for the period from 6.8.1992 to 2.11.1992 (Annexure A) has continued to work as such all along without break. Thus, he has rendered a service of about 9 years in the very same capacity in which he was initially engaged. Based on the aforesaid service, the applicant prays for a direction to be issued to the respondents to confer temporary status on him in terms of DOPT's OM dated 10.9.1993 followed by regularization in a group "D" post.

2. The learned counsel appearing on his behalf submits that the applicant was, at one point of time, namely, in October, 1993 considered for regularization in the grade of Sepoy vide respondents' letter dated

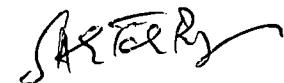
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14.10.1993 (Annexure C). He was so considered along with several others as a daily wager. However, he ~~was~~ <sup>was</sup> not selected and, therefore, continues to work as a part-time Safaiwala in terms of the letter (Annexure A) issued on 6.8.1992.

3. I have considered the submissions made by the learned counsel and find that under the scheme envisaged in DOPT's OM dated 10.9.1993 only those casual workers are entitled to be considered for the grant of temporary status as are engaged on full time basis. The applicant, on the other hand, admittedly has been working on part time basis only. He is, therefore, not entitled for the grant of temporary status in accordance with the aforesaid scheme. In the circumstances, the OA is dismissed in limine. No costs.



(S.A.T. Rizvi)  
Member (A)

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